

discharge of oil from vessels have been reported.

(b) Legislation for prevention of water pollution has been brought before Parliament by the Ministry of Health, Family Planning, Works, Housing and Urban Development. Maharashtra, Uttar Pradesh and some other States have made provision in their fisheries legislation for control of pollution in their waters. The Indian Standards Institution has laid down standards for pollutants discharged from several types of industries. The services of an FAO Expert were obtained by the Ministry of Agriculture to study the problem of research on water pollution in relation to inland fisheries. Based on his recommendations the Central Inland Fisheries Research Institute has drawn up a programme for intensification of research on the effects of water pollution on fisheries wealth. Investigation on different aspect of the problem are being tackled by various Institutions such as the Central Public Health Engineering Research Institute, Nagpur, the All India Institute of Hygiene and Public Health, Calcutta, and the Indian Institute of Technology, Kanpur. A Committee has been constituted by the Indian Council of Agricultural Research to coordinate water pollution research by the various organisations dealing with the problem. The Central Marine Fisheries Research Institute has taken up a programme of research on certain aspects of marine pollution.

Implementation of Recommendations of Electricity Wage Board

3071. SHRI TEJA SINGH SWATANTRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Wage Board for Electricity Undertakings has submitted its report;

(a) if so, whether a copy of the same will be laid on the Table;

(c) the States or Electricity Boards which have accepted the recommendations of the said Board and dates from which new pay scales have been introduced;

(d) the pay scales in various States or Electricity Boards together with bonus, gratuity and other facilities; and

(e) the steps being taken to get the recommendations implemented in States/Boards where the same have yet to be introduced ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The Central Wage Board for Electricity Undertakings submitted its final report to Government on 19th December, 1969 and its recommendations were accepted by Government in terms of their Resolution No. WB-15 (17)/69 dated 13-7-70. Copy of the Resolution was placed on the Lok Sabha on 28th July, 1970 and copies of the Board's report were sent to the Parliament Library.

(c) and (d). Information is being collected and will be laid on the Table of the Sabha when received.

(e) The implementation of the Wage Board's recommendations is being secured through the State Governments who are making efforts to secure implementation wherever the recommendations have not been implemented so far.

बिभिन्न राज्यों में चीनी का मूल्य

3072. श्री जगन्नाथ राव जोशी :

श्री हुकम चन्द कछवाय :

क्या कृषि मन्त्री यह बताने की कृपा करेगे कि इस समय मध्य प्रदेश, तमिलनाडु, मैसूर, उत्तर प्रदेश, आन्ध्र प्रदेश, गुजरात और महाराष्ट्र में चीनी का प्रति किंटल मूल्य कितना है ।

कृषि मन्त्रालय में राज्य मन्त्री (श्री शेर सिंह) : मध्य प्रदेश, तमिल नाडु, मैसूर, उत्तर प्रदेश, आन्ध्र प्रदेश, गुजरात और महाराष्ट्र में 17 जून, 1971 का चुने हुए केन्द्रों पर चीनी के थोक मूल्य बताने वाला एक विवरण सलग्न है ।